

**Cri. Misc. No. 754/19**

**25.10.2019**

Bail petitioner for accused person Sri. Ranjan Deka represented.

CD received as called for. L.C.R not received.

Learned Addl. P.P. Mr. N. A. Choudhury notified and appeared.

Heard both sides on bail petition filed U/S 439 of Cr.PC praying for grant of bail to accused person namely **Sri. Ranjan Deka** who is detained in custody in connection with Morigaon Circle Excise Case No. 16/19 U/S 53(I) Assam Excise (Amendment) Act,2018.

Petition is supported by an affidavit filed by Mrs. Mina Deka, swearing that no bail petition has been filed before Hon'ble Gauhati High Court or any other court.

Prosecution case, in concise, is that informant Sri. Dipunjan Biswas E.C. Morigaon lodged a written ejahar stating inter-alia, that information has been received from reliable source about production and sale of liquor (chulai) at the home of Ranjan Deka of Pub Bhakatgaon Bishupur village since last few months. Accordingly conducted raid. Hence, this case.

Learned engaged counsel for bail petitioner submitted that accused person is innocent. On the contrary, learned Addl. P.P. Mr. N. A Choudhury did not object.

Perusal of CD shows that since 27.9.19 accused is behind bar. Gravity of offence is also considered.

Considering all aspects, accused person **Sri. Ranjan Deka** each is **allowed** to go on bail of Rs. 20,000/- (Twenty thousand) with a fit surety of like amount to the satisfaction of learned Elaka Magistrate, Morigaon on condition-

- i) that, soon after his release, accused person would visit the concern I/O and shall regularly appear before him every fortnightly, there from, till filing of FF or till expiry of 2 months from his arrest, whichever is earlier.

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- ii) That, he shall not directly or indirectly make any inducement or threat or promise to` any person acquainted with the fact of the case till filing of FF.
- iii) That, he shall co-operate with investigation and shall not leave the jurisdiction of the court without written permission from I.O.
- iv) That accused shall not indulge in similar offence in future.

The Crl. Misc. Case stands disposed off.

Send back CD accordingly.

Inform all concerned.

Asstt. Sessions Judge,  
Morigaon